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The Gujarat Government Gazette
EXTRAORDINARY
 PUBLISHED BY AUTHORITY

Vol. VII] WEDNESDAY, FEBRUARY 2, 1966/MAGHA 13, 1887

Separate Paging is given to this part in order that it may be
 filed as a separate compilation

PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated
 and Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the President on the 22nd January 1966 is hereby published for general information.

SUMANT M. VIDYARTHI,
 Secretary to the Government of Gujarat,
 Legal Department.

GUJARAT ACT NO. 2 OF 1966.

(First published, after having received the assent of the President in the *Gujarat Government Gazette* on the 2nd February 1966.)

An Act to provide for uniformity in jurisdiction of the Gujarat High Court.

It is hereby enacted in the Sixteenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Gujarat High Court (Uniformity in Jurisdiction) Act, 1965.

Short title
and commen-
cement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

2. The original, appellate and other jurisdiction exercised by the High Court of Gujarat in respect of the territories comprised in the Bombay area of the State of Gujarat shall, on and from the date of the commencement of this Act, be exercisable by it in the same manner and to the same extent in respect of the territories comprised in the Saurashtra area of the State of Gujarat and the Kutch area of the State of Gujarat.

Uniform
exercise of
jurisdiction
by High
Court.